

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 07.07.2011 but actually held on 14.07.2011

The Meeting No. 14/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 07.07.2011 but actually held on 14.07.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6	Sh. Pradip Kumar, F.T.D.O	DGFT

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At the outset the Minutes of NC Meeting No.11/AM12 dated 16.06.2011 and Meeting No.12/AM12 dated 23.06.2011 and Meeting No.13/AM12 dated 30.06.2011 were ratified. Thereafter agenda for Meeting No. 14/AM12 dated 07.07.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below:

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MEETING NUMBER : 14/84-ALC3/2011 **MEETING DATE** : 07.07.2011

1	Case No.:17/4/85-ALC3/2011	Party Name:TAURUS HOME FURNISHINGS LIMITED	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
	HQ File :01/85/050/00017/AM12/	RLA File :05/24/040/00321/AM11/	Lic.No/Date:0510279993 21.12.2010	Defer Date:04.08.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 04.08.2011.			

	Case No.:8/14/84-ALC3/2011		Party Name:LOYAL TEXTILE MILLS LTD		Meet No/Date:14/84-ALC3/2011 07.07.2011		Status: Approved	
	HQ File :01/84/050/00089/AM12/		RLA File :35/24/040/00002/AM12/		Lic.No/Date:3510033480 12.04.2011			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team (copy enclosed), who visited the unit of the applicant firm as detailed below:-							
S. No	Export item	Export Qty.	Import item	Qty. allowed.				
1	Knitted garments – pique polo T shirt –	3550 Kgs.	(1) Raw Cotton	1) 2236.5 Kgs. (@1.26 Kgs./ kg of cotton content)				

2	made out of 50% Cotton and 50% trevira polyester staple fibre (10000 Pcs).		(2)Travira Polyester Staple Fibre (3) Vat Dyes. 4) Disperse Dyes 5) Furnace Oil Flue	(2) 2149.5 Kgs. 3) (@ 1.5% of cotton fabric in the export product) 4) (@2% of Polyester fabric in the export product. 5) As per general note for fuel.
	2 Knitted garments – basis T shirt – made out of 50% Cotton and 50% trevira polyester staple fibre(10000 Pcs).	2320 Kgs.	(1) Raw Cotton 2)Travira Polyester Staple Fibre 3) Vat Dyes. 4) Disperse Dyes 5) Furnace Oil Flue	1) 1461.6Kgs. (@1.26 Kgs./ kg of cotton content) 2) 1404.76 Kgs. 3) (@ 1.5% of cotton fabric in the export product) 4) (@2% of Polyester fabric in the export product. 5) As per general note for fuel.
The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.				

3	Case No.:6/14/84-ALC3/2011	Party Name:AMIN INTERNATIONAL LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
	HQ File :01/84/050/00087/AM12/	RLA File :06/24/040/00003/AM12/	Lic.No/Date:0610021611 13.04.2011	Defer Date:04.08.2011
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have mentioned export Qty. 4075.5 Kgs and also mentioned that the content of polyester fabric coated should not be less than 1634.57 Kg in the export item. From these details it is not clear that what is the weight of material other than that of imported input in the export item. Further, they have also neither given drawing, design nor size-wise measurement, calculation sheet in this case. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.</p>			

4	Case No.:15/14/84-ALC3/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
	HQ File :01/84/050/00096/AM12/	RLA File :02/24/040/00003/AM12/	Lic.No/Date:0210157706 13.04.2011	Defer Date:04.08.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither submitted sketch, drawing of both the export items nor exact write up of the process flow chart indicating as to what process is undergone with the imported items to manufacture the export product alongwith justification thereon. With the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.			

	Case No.:7/14/84-ALC3/2011	Party Name:ALIZA EXPORTS PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
	HQ File :01/84/050/00088/AM12/	RLA File :06/24/040/00008/AM12/	Lic.No/Date:0610021645 19.04.2011	Defer Date:04.08.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

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that in the import item applicant firm have mentioned webbing width 12MM to 100MM and thickness 2MM to 7MM, which is a very large variation and unusual. They should give the exact no. of each item size-wise. Further, no GSM has been mentioned. The original materials used in the manufacture of PVC/PU coated webbing have not been mentioned. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.

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Case No.:21/14/84-ALC3/2011	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved	
HQ File :01/84/050/00102/AM12/	RLA File :04/24/040/00017/AM12/	Lic.No/Date:0410123663 29.04.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allow ed
1	Ladies Trousers made out of 98% cotton 2% spandex fabric, GSM-340+/-10%	50176 Pcs	98% cotton 2% spandex fabric, w idth-51", GSM-340+/-10%	112897 Sq mtrs.
			80% polyester 20% cotton, pocketing fabric, GSM-105+/-10%, w idth-58"	5007 Sq mtrs.
			Button	Net to net with accountability clause.
			Rivets	Net to net w ith accountability clause.

Zippers

Net to net with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/14/84-ALC3/2011Party Name:MAHAMERU FASHION
APPAREL LIMITEDMeet No/Date:14/84-
ALC3/2011
07.07.2011**Status : Approved**

HQ File :01/84/050/00091/AM12/

RLA File :04/24/040/00027/AM12/

Lic.No/Date:0410123848
05.05.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Mens long sleeve shirts made out of 60% cotton 40% polyester yarn dyed woven fabric, GSM-110+/-10%	12320 Pcs	60% cotton 40% polyester yarn dyed woven fabric, GSM-110+/-10%	31146.39 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	1256 sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-110+/-10%	559 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	559 Sq mtrs.
			Nonwoven fusible interlining fabric, GSM-37+/-10%	559 Sq mtrs.
			Polybag L20"xW14"	Net to net.
			Size sticker (SV11-SPWR-SS)	Net+1%
			Cardboard Collar Patti	Net+1%
			Cardboard	Net+1%
			Tag bullet	Net+1%
			Plastic clip	Net+1%
			Plastic collar band	Net+1%
			Plastic butterfly	Net+1%
2	Mens long sleeve shirts made out of 60% cotton 40% polyester piece dyed woven	12320 Pcs	60% cotton 40% polyester yarn dyed woven fabric, GSM-120+/-10%	30131 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	1256 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-	559 Sq mtrs.

fabric, 120+/-10%	GSM-	110+/-10%	
		100% cotton woven fusible interlining fabric, GSM-90+/-10%	559 Sq mtrs.
		Nonwoven fusible interlining fabric, GSM-37+/-10%	559 Sq mtrs.
		Polybag L20"xW14"	Net to net.
		Size sticker (SV11-SPWR-SS)	Net+1%
		Cardboard Collar Patti	Net+1%
		Cardboard	Net+1%
		Tag bullet	Net+1%
		Plastic clip	Net+1%
		Plastic collar band	Net+1%
		Plastic butterfly	Net+1%
		Carton Box	Net+1%

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/14/84-ALC3/2011	Party Name:MAHAMERU FASHION APPAREL LIMITED	Meet No/Date:14/84- ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00092/AM12/	RLA File :04/24/040/00025/AM12/	Lic.No/Date:0410123840 05.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Mens long sleeve shirts made out of 60% cotton 40% polyester yarn dyed woven fabric, GSM-110+/-10%	21534 Pcs	60% cotton 40% polyester yarn dyed woven fabric, GSM-110+/-10%	56219 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	2196 sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-110+/-10%	976 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	976 Sq mtrs.
			Hanger Poly bag L42"xW22"	Net +1%
2	Mens long sleeve shirts made out of 60% cotton 40% polyester piece dyed woven	15768 Pcs	60% cotton 40% polyester piece dyed woven fabric, GSM-110+/-10%	40298 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	1608 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-	715 Sq mtrs.

	fabric, 110+/-10% GSM-	110+/-10%	
		100% cotton woven fusible interlining fabric, GSM-90+/-10%	715 Sq mtrs.
		Hanger Poly bag L42"xW22"	Net +1%
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:19/14/84-ALC3/2011	Party Name:MAHAMERU FASHION APPAREL LIMITED	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved	
HQ File :01/84/050/00100/AM12/	RLA File :04/24/040/00026/AM12/	Lic.No/Date:0410123845 05.05.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allow ed
1	Mens long sleeve shirts made out of 60% cotton 40% polyester piece dyed woven fabric, GSM-120+/-10%	15740 Pcs	60% cotton 40% polyester piece dyed w oven fabric, GSM-120+/-10%	37415 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	1605 sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-110+/-10%	713 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	713 Sq mtrs.
			Nonw oven fusible interlining fabric, GSM-37+/-10%	584 Sq mtrs.
			Hanger Poly bag L42"xW22"	Net to net.
2	Mens long sleeve shirts made out of 60% cotton 40% polyester yarn dyed woven fabric, GSM-110+/-10%	34204 Pcs	60% cotton 40% polyester yarn dyed w oven fabric, GSM-110+/-10%	86945 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	3488 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-110+/-10%	1551 Sq mtrs.
			100% cotton woven fusible interlining fabric, GSM-90+/-10%	1551Sq mtrs.
			Nonw oven fusible interlining fabric, GSM-37+/-10%	1268 Sq mtrs.

		Hanger Poly bag L42"xW22"	Net to net.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:18/6/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved	
HQ File :01/84/050/00041/AM12/	RLA File :05/24/040/00027/AM12/	Lic.No/Date:0510289884 06.05.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Infant dress made out of 100% polyester satin solid dyed woven fabric, GSM-90+/-10% and 100% polyester knit solid dyed fabric, GSM-40+/-10% (Style NO. 871973)	16950 Pcs	100% polyester satin solid dyed woven fabric, GSM-90+/-10%	4917 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	25683 Sq mtrs.
			100% polyester woven lining fabric, GSM-90+/-10%	12946 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:17/14/84-ALC3/2011		Party Name:CHINAR FORGE LIMITED		Meet No/Date:14/84-ALC3/2011 07.07.2011		Status: Approved	
	HQ File :01/84/050/00098/AM12/		RLA File :30/24/040/00003/AM12/		Lic.No/Date:3010074870 06.05.2011			
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of the NC team, who visited the unit of the applicant firm as detailed below: -							
	S.	Export item	Export Qty.	Import item	Qty. allowed			

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No				
1	Synthetic tufted carpets/mats (100%PP) with rubber coating of 750 grams per square metre (+/-10%)	389428.263 Kgs	U.V.Stabilizer	1425 Kgs
			Spin finish Oil	4427 Kgs
			Polypropylene Carpet backing cloth	213160.734 Sq mtrs.
			Natural Rubber Latex (60% DRC) and 62% solid contents	35718.7 Kgs
			Synthetic Rubber Latex SBR with 67% solid content	113650 Kgs
			Oelic Acid	56950 Kgs
			ZDEC (Zinc Dithyldithio carbonate)	1373.7 Kgs
			ZMBT (Zinc2-Mercaptobenzo Thiazole)	1061.57 Kgs
			Wingstyl - L	1061.57 Kgs
			Polypropylene chips/granules/resins/Luban	199690 Kgs.
			Master Batch	7885 Kgs
			Calcium Carbonate	39965 Kgs

The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:13/14/84-ALC3/2011	Party Name:APSARA SILKS	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Rejected
HQ File :01/84/050/00094/AM12/	RLA File :07/24/040/00045/AM12/	Lic.No/Date:0710079164 16.05.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the import item description is '100% silk greigh organza twill/jersey fabrics' have been mentioned, which means it is grey fabric. Whereas in the export item description is dyed/printed/embroidered (with/without)

appears to be unprocessed grey fabrics. Applicant firm have not submitted process flow chart. In view of this Committee felt that from grey fabrics it is not possible to manufacture dyed/printed/embroidered (with/without) unprocessed. Therefore, Committee was constrained to reject the case.

RA may take suitable consequential action accordingly.

13	Case No.:18/14/84-ALC3/2011	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
	HQ File :01/84/050/00099/AM12/	RLA File :31/83/040/00014/AM12/	Lic.No/Date:3110048179 19.05.2011	Defer Date:04.08.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 04.08.2011.			

14	Case No.:20/14/84-ALC3/2011	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
	HQ File :01/84/050/00101/AM12/	RLA File :31/83/040/00005/AM12/	Lic.No/Date:3110048192 19.05.2011	Defer Date:04.08.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and decided to link the similar case file of the applicant firm wherein adhoc norms have already been finalised by NC earlier. It was therefore decided to defer the case for re-listing on 04.08.2011.			

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Case No.:2/9/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved	
HQ File :01/84/050/00045/AM12/	RLA File :05/24/040/00052/AM12/	Lic.No/Date:0510291337 23.05.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Top made out of 100% polyester satin solid dyed woven fabric, GSM-80+/-10% (Style NO. JL11105)	19200 Pcs	100% polyester satin solid dyed woven fabric, GSM-80+/-10%	30318 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:4/9/84-ALC3/2011		Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.		Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00047/AM12/		RLA File :05/24/040/00056/AM12/		Lic.No/Date:0510291460 24.05.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -					
S. No	Export Item	Export Qty.	Import item	Qty. allowed	

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16	1	Infant dress made out of 60% cotton 40% nylon knit fabric, GSM-106+/-10% with 100% polyester knit (lace mesh) fabric GSM-40+/-10% & lining (Style NO. 868651)	4140 Pcs	60% cotton 40% nylon knit fabric, GSM-106+/-10%	4720 Sq mtrs.
				100% polyester knit (lace mesh) fabric GSM-40+/-10%	5258 Sq mtrs.
				100% polyester lining fabric GSM-90+/-10%	3726 Sq mtrs.
	2	Girls dress made out of 60% cotton 40% nylon knit fabric, GSM-160+/-10% with 100% polyester knit (lace mesh) fabric GSM-40+/-10% & lining (Style NO. 868651)	6210 Pcs	60% cotton 40% nylon knit fabric, GSM-106+/-10%	7486 Sq mtrs.
				100% polyester knit (lace mesh) fabric GSM-40+/-10%	8427 Sq mtrs.
				100% polyester lining fabric GSM-90+/-10%	5716 Sq mtrs.
	3	Infant dress made out of 49% cotton 11% metallic jacquard printed woven fabric, GSM-181+/-10% with 100% polyester knit fabric GSM-40+/-10% (Style NO. 868791)	13370 Pcs	49% cotton 11% metallic jacquard printed woven fabric, GSM-181+/-10%	9591 Sq mtrs.
				100% polyester knit fabric GSM-40+/-10%	6082 Sq mtrs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:5/9/84-ALC3/2011	Party Name:R & R IMPEX PVT. LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
HQ File :01/84/050/00048/AM12/	RLA File :05/24/040/00047/AM12/	Lic.No/Date:0510291466 24.05.2011	Defer Date:04.08.2011

17	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD submitted by the firm is not legible and not labelled. Further, they have also not submitted drawing, design, calculation sheet alongwith justification. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 04.08.2011.
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Case No.:6/9/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved	
HQ File :01/84/050/00049/AM12/	RLA File :05/23/040/00040/AM12/	Lic.No/Date:0510291475 24.05.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Top made out of 100% polyester dyed woven fabric, GSM-102+/-10% (Style NO. 851807/843870)	9200 Pcs	100% polyester dyed woven fabric, GSM-102+/-10%	20516 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:8/9/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved	
HQ File :01/84/050/00051/AM12/	RLA File :05/24/040/00059/AM12/	Lic.No/Date:0510291535 25.05.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Infant top made out of 100% polyester solid dyed woven fabric GSM-68+/-10% & 100% polyester knit solid dyed fabric, GSM-40+/-10% (Style NO. 868617)	9034 Pcs	100% polyester solid dyed woven fabric GSM-68+/-10%	7498 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	940 Sq mtrs.
2	Girls top made out of 100% polyester solid dyed woven fabric, GSM-68+/-10% with 100% polyester knit solid dyed fabric GSM-40+/-10% & lining (Style NO. 868617)	13551 Pcs	100% polyester solid dyed woven fabric GSM-68+/-10%	12331 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	1545 Sq mtrs.
3	Infant skirts dress made out of 100% polyester solid dyed woven fabric, GSM-68+/-10% fabric,(Style NO. 868618)	3300 Pcs	100% polyester solid dyed woven fabric GSM-68+/-10%	4983 Sq mtrs.

4	Girls skirts dress made out of 100% polyester solid dyed woven fabric, GSM-68+/-10% fabric,(Style NO. 868618)	4750 Pcs	100% polyester solid dyed woven fabric GSM-68+/-10%	7790 Sq mtrs.
5	Infant dress made out of 100% polyester solid dyed woven fabric, GSM-143+/-10% fabric with lining fabric(Style NO. 868618)	9444 Pcs	100% polyester solid dyed woven fabric, GSM-143+/-10%	11998 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	12535 Sq mtrs.
			100% polyester woven lining fabric, GSM-90+/-10%	8015 Sq mtrs.
6	Girls dress made out of 100% polyester solid dyed woven fabric, GSM-143+/-10% fabric,(Style NO. 868618)	14166 Pcs	100% polyester solid dyed woven fabric, GSM-143+/-10%	19832 Sq mtrs.
			100% polyester knit solid dyed fabric, GSM-40+/-10%	20541 Sq mtrs.
			100% polyester woven lining fabric, GSM-90+/-10%	14874 Sq mtrs.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

20	Case No.:9/14/84-ALC3/2011	Party Name:COMET EXPORTS	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
	HQ File :01/84/050/00090/AM12/	RLA File :10/24/040/00017/AM12/	Lic.No/Date:1010043241 26.05.2011	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of similar firm by allowing 3% wastage. A copy of report is attached for			

ready reference. The weight of Plastisole per Sq mtr. should match in the export and import.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.:14/10/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved														
	HQ File :01/84/050/00065/AM12/	RLA File :05/24/040/00065/AM12/	Lic.No/Date:0510292037 30.05.2011															
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -																	
	<table border="1"> <thead> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Ladies net embroidered top with sleeve made out of 100% polyester net embroidered fabrics, GSM-208+/-10% (Style NO. JL11076)</td><td>9000 Pcs</td><td>100% polyester net embroidered fabrics, GSM-208+/-10%</td><td>12620 Sq mtrs.</td></tr> <tr> <td>2</td><td>Ladies net embroidered top with sleeve made out of 100% polyester net embroidered fabrics, GSM-212+/-10% (Style NO. JL11028)</td><td>18500 Pcs</td><td>100% polyester net embroidered fabrics, GSM-212+/-10%</td><td>24547 Sq mtrs.</td></tr> </tbody> </table>				S. No	Export Item	Export Qty.	Import item	Qty. allowed	1	Ladies net embroidered top with sleeve made out of 100% polyester net embroidered fabrics, GSM-208+/-10% (Style NO. JL11076)	9000 Pcs	100% polyester net embroidered fabrics, GSM-208+/-10%	12620 Sq mtrs.	2	Ladies net embroidered top with sleeve made out of 100% polyester net embroidered fabrics, GSM-212+/-10% (Style NO. JL11028)	18500 Pcs	100% polyester net embroidered fabrics, GSM-212+/-10%
S. No	Export Item	Export Qty.	Import item	Qty. allowed														
1	Ladies net embroidered top with sleeve made out of 100% polyester net embroidered fabrics, GSM-208+/-10% (Style NO. JL11076)	9000 Pcs	100% polyester net embroidered fabrics, GSM-208+/-10%	12620 Sq mtrs.														
2	Ladies net embroidered top with sleeve made out of 100% polyester net embroidered fabrics, GSM-212+/-10% (Style NO. JL11028)	18500 Pcs	100% polyester net embroidered fabrics, GSM-212+/-10%	24547 Sq mtrs.														
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.																		

Case No.:12/14/84-ALC3/2011	Party Name:GAJANANYA SILK FABRICS	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00093/AM12/	RLA File :07/24/040/00062/AM12/	Lic.No/Date:0710079483 31.05.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in			

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the description of import item, firm have not mentioned as to whether imported item 'Mulberry twisted silk yarn' is in gummed or in degummed stage. In view of the above, Committee decided to fix the adhoc norms in this case assuming the imported input in degummed stage by allowing 5% wastage as detailed below:-

Export Item	Export Qty.	Import item	Qty. allowed
100% natural silk fabric (Mulberry raw silk)	920 Kgs	Thrown silk (Mulberry twisted silk yarn) degummed	966 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:16/14/84-ALC3/2011	Party Name:CHHOTANAGPUR ROPE WORKS PVT.LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00097/AM12/	RLA File :02/24/040/00014/AM12/	Lic.No/Date:0210159759 01.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed
Maila sling made out of manila fibre/rope with thimble.	5000 Pcs	Manila fibre	35983 Kgs
		Thimble	5100 Nos.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 14/14/84-ALC3/2011	Party Name:INDUS FILA LIMITED,	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
HQ File :01/84/050/00095/AM12/	RLA File :07/24/040/00063/AM12/	Lic.No/Date:0710079648 07.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	100% cotton corduroy kids dress strap dress sleeveless –knee length	66939 Pcs	100% cotton 21 W corduroy fabrics, GSM-135+/-10%	55225 Sq mtrs.
2	100% cotton corduroy kids dress strap dress sleeveless –knee length	33248 Pcs	100% cotton 21 W corduroy fabrics, GSM-135+/-10%	27577 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style No. of each export item and impose on the export side.

Case No.: 1/14/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Girls Skirt made out of 100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10% (Style No. 140087760)	16155 Pcs	100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10%	24037 Sq mtrs.
2	Girls Jumper made out of 100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10% (Style No. 140087763)	13005 Pcs	100% cotton woven Y/D 2x2 twill fabric with peach finish, GSM-163+/-10%	20302 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/14/84-ALC3/2011

Party Name:LILLIPUT KIDSWEAR LTD.

Meet No/Date:14/84-ALC3/2011
07.07.2011

Status: Approved

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Babies Dress made out of 100% cotton solid dyed vertical cord fabric, GSM-231+/-10% (Style No. 872187)	20500 Pcs	100% cotton solid dyed vertical cord fabric, GSM-231+/-10%	14877 Sq mtrs.

2	Toddler boys shirt made out of 100% cotton 2x2 yarn dyed twill flannel (woven) fabric, GSM-113+/-10% (Style No. 872595)	14884 Pcs	100% cotton 2x2 yarn dyed twill flannel (woven) fabric, GSM-113+/-10%	2480 Sq mtrs.
3	Girls Dress made out of 85% nylon 15% metallic tricot solid mesh fabric, GSM-37+/-10% (Style No. 870249)	3000 Pcs	85% nylon 15% metallic tricot solid mesh fabric, GSM-37+/-10%	5732 Sq mtrs.s

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/14/84-ALC3/2011	Party Name:FINEFAIR EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status : Approved
HQ File :01/84/050/00084/AM12/	RLA File :32/24/040/00020/AM12/	Lic.No/Date:3210048661 29.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Babies frock made out of 100% cotton printed voile woven fabric, GSM-75+/-10%	1160 Pcs	100% cotton printed voile woven fabric, GSM-75+/-10%	1021 Sq mtrs.
2	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-108+/-10%	1719 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-108+/-10%	2102 Sq mtrs.
3	Babies (boys) shirt full sleeve made out of 100% cotton yarn dyed double cloth woven fabric, GSM-114+/-10%	904 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-114+/-10%	905 Sq mtrs.
4	Babies (boys) shirt full sleeve made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1614 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1664 Sq mtrs.

5	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1267 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1774 Sq mtrs.
6	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1800 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	2646 Sq mtrs.
7	Babies frock made out of 100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	1109 Pcs	100% cotton yarn dyed double cloth woven fabric, GSM-89+/-10%	2125 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style No. of each export item and impose on the export side.

28	Case No.:4/14/84-ALC3/2011	Party Name:GAURA V INTERNATIONAL	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Deferred
	HQ File :01/84/050/00085/AM12/	RLA File :05/23/040/00122/AM12/	Lic.No/Date:0510295222 30.06.2011	Def. Date:04.08.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 04.08.2011.			

29	Case No.:5/14/84-ALC3/2011	Party Name:GAURA V INTERNATIONAL	Meet No/Date:14/84-ALC3/2011 07.07.2011	Status: Approved
	HQ File :01/84/050/00086/AM12/	RLA File :05/23/040/00129/AM12/	Lic.No/Date:0510295266 01.07.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below:			
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Girls Dress (Infants) made out of 100% poly dyed W/Fab., GSM-143+/-10% and 100% poly dyed W/Fab(Trim), GSM-78+/-10% (Style No. 872021/864219)	18400 Pcs	100% polyester dyed W/Fab., GSM-143+/-10%	12420 Sq mtrs.
			100% polyester dyed W/Fab(Trim), GSM-78+/-10%	9034 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

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Manual agenda cases

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Case No.72	M/s Chinar Forge Ltd., Jalandhar
NC No.14/AM12	F.No.01/84/162/488/AM09/DES-V
Dated 07.07.2011	Ratification of input output norms against advance authorisation No. 3010057469 dated 08.08.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the data sheet/reply submitted by the firm. It was observed that NC in its meeting held on 08.01.2009 this case was cleared by allowing the import item No.12 i.e Chemical (Tanasprint ST 160 Xtreme), which is a thickening agent

used for making paste with dyes for printing on the carpets/mats. Applicant firm have requested that they have also identified one another brand name i.e 'Unique 431' manufactured by CHT R.NRITLICH GMBH, Germany as an alternative of Chemical (Tanasprint ST 160 Xtreme) in this case. They have also assured that values of dyes & chemicals in this case shall be within the restricted limit of 14% of FOB value in terms of General Note for Textiles at S.No.5. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow Chemical having brand name 'Unique 431' subject to the condition that import of Dyes and Chemicals as inputs against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.73	M/s Kabadi Shankarsa & Co. Bangalore
NC No.14/AM12	F.No.01/84/162/430/AM11/DES-V
Dated 07.07.2011	Ratification of input output norms against advance authorisation No. 0710075450 dated 16.11.2010.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/19/2011-12/Hosy. dated 12.07.2011 as detailed below: -

Export Item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for
Curtains made from 100% polyester chenille fabric with lining of 100% polyester roto fabric	173130 Kgs	100% polyester chenille fabric, GSM-306+/-10%	159732 Kgs	142292 Kgs
		100% polyester roto fabric, GSM-67+/-10%	34250 Kgs	311367 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.74	M/s JCT Ltd., Phagwara
NC No.14/AM12	F.No.01/84/50/309/AM11/DES-V
Dated 07.07.2011	Ratification of input output norms against advance authorisation No. 3010071563 dated 21.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the revised written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 07.07.2011, wherein Qty. of inputs has been calculated on the basis of Qty. of coated fabric. The Committee accordingly decided to re-fix norms against the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below: -

Export item	Import item	Qty allowed
PU Breathable Coated Nylon Textile Fabric 70D Nylon Filament/ 24SD FDY. 2.00 Lakh meters, (Width 148 to 150 Cms. GSM-87±10%.)	Nylon Filament Yarn 70D FDY.	22668 Kgs
	Binding agent (NW-200).	5752 Kgs.
	Lubricant (ST-20).	107 Kgs.
	Antistatic Agent (AS-10).	42 Kgs.
	Penetrating agent (DA-50).	30 Kgs.
	Sizing Chemical (Oil-90).	148 Kgs.
	PU resin Solution (DACE-1340).	6526 Kgs.
	PU resin Solution (DACE-2111).	6946 Kgs.
	Cross-linking agent (DACE-554).	130 Kgs.
	Cross-linking agent (DACE-575/557).	210 Kgs.
	Catalyst DACE-290/(ADT-290)	200 Kgs.
	Matting Agent (OK-412).	70 Kgs.
	Silicon oil (CT-55L).	140 Kgs.
	Water repellent Solvent. (AG 7105(WR)).	355 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.75	M/s Uniworth Textiles Ltd., Nagpur
NC No.14/AM12	F.No.01/84/162/25/AM12/DES-V
Dated 07.07.2011	Fixation of adhoc norms as per 6.8(e) of FTP (2009-2014) & Para 6.39 at S.No. 20 of HBP for 100% EOU.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details in support of their proposal & technical person to explain the case. The case stands for re-listing on 04.08.2011.

Case No.76	M/s Welspun Syntex Ltd., Mumbai
NC No.14/AM12	F.No.01/84/50/690/AM06/DES-V
Dated 07.07.2011	Re-fixation of input output norms against advance authorisation No. 03010363842 dated 18.01.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by ALC in its meeting held on 23.03.2006 based on the written comments of DC (MSME) wherein import item at S.No.3 i.e Acid dyes of 100% strength was allowed. Now, R.A have sought clarification in this case as Bill of Entry and Debit sheet do no show the percentage strength of Acid dyes of 100%, the redemption is pending. The Committee felt that even if in the Bill of Entry and Debit sheet, there is no mention of 100% strength of Acid dyes, this does not make any difference on the overall Qty. Suppose, if import of 50% strength is made then the Qty. allowed can be obtained by multiplying the same by two. Therefore, Committee felt that not mentioning of 100% strength has no bearing on this case, hence decided to advise R.A to redeem this case accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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